

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:229
ANSWERED ON:05.08.2013
MISMANAGEMENT OF SPORTS FEDERATIONS
Sinh Dr. Sanjay

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether some cases of mismanagement by various Sports Federations have been come to the notice of the Government during the last three years and the current year;
- (b) if so, the details thereof;
- (c) the guidelines issued by the Government in this regard; and
- (d) the extent to which the success has been achieved after issuing these guidelines?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI JITENDRA SINGH)

(a) & (b): In the recent past, a few National Sports Federations (NSFs) were found to have violated the Government guidelines on age and tenure restrictions, model election schedule, etc. Action has been taken against such NSFs. While the Archery Association of India (AAI) has refused to accept the age & tenure guidelines, irregularities in the elections of the Indian Amateur Boxing Federation (IABF) and the Amateur Athletic Federation of India (AFI) were noticed. Therefore, the AAI has been de-recognized by the Government and the recognition of IABF has been suspended. Also, the AFI was asked to hold the elections afresh.

(c) From time to time, the Government takes various steps to bring transparency and accountability in the functioning of the sports bodies. The salient steps taken by the Government in this regard are as follows :-

(i) Government has issued guidelines imposing age and tenure limits in respect of office bearers of National Sports Federations (NSFs), including those of the Indian Olympic Association. These have further been reiterated in the National Sports Development Code of India-2011, which has been made effective from 31-1-2011. Compliance with the directions of the Government by the NSFs has been made mandatory to receive government recognition and thereby become eligible to receive financial as well as other forms of assistance from the Government of India.

(ii) All National Sports Federations receiving grants from the Government are financially accountable to the Government and are required to submit Utilization Certificates for the grants received from the Government.

(iii) To improve accountability, the recognized NSFs receiving grant of more than Rs.1.00 crore in a year are required to get their accounts audited by the Comptroller and Auditor General of India.

(iv) It is mandatory for all the recognized NSFs to submit their annual audited accounts to the Registrar of Societies as per the Societies Registration Act.

(v) The recognized NSFs receiving grant of more than Rs. 10.00 lakhs in a year are covered under the Right to Information Act.

(vi) The Government of India also provides management support by bearing the cost of salary of one Assistant Secretary (or equivalent) in each recognized NSF.

(d) Majority of the recognized NSFs have already incorporated the provisions of age and tenure restrictions in their constitution and the remaining few NSFs have sought time till their next Annual General Meetings to incorporate the same. All the recognized NSFs have given in writing to accept the age & tenure guidelines of the Government.